

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
27-06-2024 AT 10:30 AM**

**CP No. 35/241/HDB/2024
AND
IA(CA) 185 & 186/2024 in CP No. 35/241/HDB/2024
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Dr. Gangadhara Rao Iskala

...Petitioner

AND

M/s. Century Super Specialty
Hospitals Pvt Ltd. & 12 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No. 35/241/HDB/2024

Learned Counsel for the petitioner present physically.

Learned Counsel Ms Niharika Agarwal, for Respondent No.2/Caveator present physically.

Before we could order notice to the other respondents, learned Counsel Ms Madhaviatha present and stated that she has been instructed to appear on behalf of Respondent Nos 1,3 to 13. Let the learned counsel for Respondent Nos 1,2 to 13 file an undertaking memo to that effect. Upon filing the same one week time is granted for filing Vakalat and two weeks' time granted for filing counter. Rejoinder if any, shall be filed within two weeks' thereafter.

Matter adjourned to 01.08.2024.

IA(CA) 185 /2024

This is an application filed by the Company Petitioner to remove the Respondents 5 and 6 from the position of additional directors of the Respondent No 1.

According to the Respondent the AGM is likely to be held in the near future as mandated under the law and therefore appropriate decision on whether or not to continue Respondents 5 and 6 as additional directors will be taken in the said AGM. Therefore, it is pre-mature/un necessary to pass any order at this juncture. In the light of the submissions, this application is closed, giving liberty to the company petitioners to approach this Tribunal in the event if there is any illegal attempt to remove the Respondents 5 and 6 as directors of Respondent No.1.

With these directions, **this application is disposed of as closed.**

IA(CA) 186/2024

Heard learned counsel for the applicant.

The grievance of the applicant appears to be that without giving any notice to the applicant/petitioner who is the Chairman of the Board, the respondents are endeavouring to conduct meetings and if the same happens it would be of great loss to him. Learned Counsel for the respondents however strongly refuted the same. Learned counsel further stated that whenever meetings of the company are scheduled to be held, the same will be held in accordance with the procedure laid down and there will be no deviation.

In the light of the submissions, we are of the view that the apprehension of the applicant is unfounded.

Hence this application is closed, recording the statement of the learned counsel for the respondents that all the meetings in future will be held by following procedure laid down under AoA and the procedure laid down under, Companies Act and Secretarial standard business rules.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)